

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 10.9.84

Notification
Income-tax

No. 5971 (F.No. 203/151/84-ITA.II): In continuation of this Office Notification No. 4523 (F.No. 203/36/82-ITA.II) dated 23-3-82, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) That the Kamayani Udyog Kendra Society, Pune will maintain a separate account of the sums received by it for scientific research.
- ii) That the said society will furnish annual returns of its scientific research activities to the Prescribed authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said society will submit to the Prescribed authority by 30th June each year a copy of their audited annual account showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

Institution

Kamayani Udyog Kendra Society, Pune.

This notification is effective for a period from 1-2-1984 to 31-3-1986.

Sd/-

(Girish Dave)

Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (I.R. Audit)/Investigation/Special Inv./RS&P/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of G&MS(IT), 1st floor, Alwar-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi with reference to their OM.No. 1/598/84-TU V&E dated the 7th June, 1984.
5. Kamayani Udyog Kendra Society, Kamayani, 1187/64, Shivajinagar Pune-411005.
6. The Joint Secretary & Legal Advisor, Ministry of Law, N. Delhi.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of D.I. (P&PR), New Delhi (5 copies).

Girish Dave
(Girish Dave)

भारत के राजपत्र के भाग ॥ अड्ड ३॥११॥ में प्रकाशित

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक 10.9.84

अधिसूचना

[आयकर]

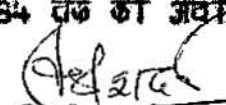
सं० 597। [सं० 203/151/84-आ०क०नि०] : इस आदेश की दिनांक 23-3-82 की अधिसूचना सं० 4523 [सं० 203/36/82-आ०क०नि०] के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा 11 के अंतर्गत प्रयोजनों के लिए "संगम" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि कामायनी उद्योग केन्द्र सोसाइटी, पुणे, वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का पृथक लेखा रहेगा।
2. यह कि उक्त सोसाइटी अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष 30 अप्रैल तक ऐसे प्रारम्भ में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिकृत किया जाए और उसे सूचित किया जाए।
3. यह कि उक्त सोसाइटी अपनी कुल आय तथा व्यय दशाति हुए अपने संवरीक्षित वार्षिक लेखों की तथा अपनी परिवर्तित्तयां, देनवारिया दशाति हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगा।

संस्था

कामायनी उद्योग केन्द्र सोसाइटी, पुणे

यह अधिसूचना 1-2-1984 से 31-3-1984 तक की अवधि के लिए प्रभावी है।


4-11-84